## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

STARRED QUESTION NO:27 ANSWERED ON:27.07.2010 PILFERAGE OF ARMS AND AMMUNITIONS Mahato Shri Narahari;Roy Shri Nripendra Nath

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports of alleged connivance of security personnel in the pilferage of arms and ammunitions from the armoury and selling them to naxals;
- (b) if so, the details thereof alongwith the total number of security personnel apprehended/arrested in this regard and the action taken against them, force-wise; and
- (c) the details of the measures taken by the Government to prevent such pilferages in future?

## **Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 27 FOR 27.7.2010

- (a) to (c): An incident of pilferage of some Ammunitions and components of Arms has occurred at Central Weapon Store-I (CWS-I), CRPF, Rampur on 29/4/2010 in which one CRPF person was caught handing over above items to a retired Sub-Inspector/Armourer of U.P. Police. On subsequent search operations, ammunitions were also recovered from another personnnel of CRPF, who had been allegedly supplying these items. F.I.R. was lodged in Police Station, Rampur on 29/4/2010 and both the personnel have been handed over to UP Police. The case is under investigation by Special Task Force(STF) of UP Police. As far as other Central Para Military Forces(CPMFs) are concerned, no case of connivance of its personnel in the pilferage of Arms and Ammunitions has been reported. In all one officer and three personnel have been placed under suspension. A Court of Inquiry(COI) has been completed and based on the recommendations of COI, CRPF has ordered:
- (i) Joint Departmental Enquiry(DE) against two involved personnel, who are in Police/Judicial custody.
- (ii) Joint DE against 7 Non Gazetted Officers of CWS-I for dereliction of duties/complicity which led to the above incident.
- (iii) Framing of charges against 01 Assistant Commandant, who is under suspension, for initiation of major penalty proceedings against him.
- (iv) Two officers of the rank of DIG, who were incharge CWS-I and Group Centre, Rampur have been transferred and disciplinary action has been initiated against them.

Following steps have been initiated to avoid such incidents in future:-

- (i) Physical security/perimeter fencing of the various buildings of CWSs have been strengthened.
- (ii) Number of access points reduced.
- (iii) Bollards have been placed at gate.
- (iv) Installation of Motorized sliding barrier at the gate is under process.
- (v) 8 Nos CCTV Cameras have been put in place.
- (vi) Local control room for monitoring CCTV/Security of premises has been put in place.
- (vii) Radio sets have been provided to all sentries in morchas/watch towers.
- (viii) Case for installation of Biometric system of access control has been initiated.
- (ix) Process of computerization of inventory of CWSs has been undertaken.

(x) All the stores taken by the collection parties are first physically laid out at the store premises and checked by Gazetted Officers and verified with the issue vouchers.
(xi) Mandatory frisking of personnel posted at CWSs has been introduced.